

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CIVIL APPEAL NO. 2612/2016

BHUPESH SEHGAL AND ORS

APPELLANT(S)

VERSUS

DELHI DEVELOPMENT AUTHORITY AND ORS

RESPONDENT(S)

(WITH APPLN. (S) FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS)

WITH

W.P.(C) NO. 387/2016

(WITH WITH APPLN. (S) FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS
AND OFFICE REPORT)

W.P.(C) NO. 316/2016

C.A. NO. 8851-8853/2015

Date : 30/03/2017 These cases were called on for hearing today.

CORAM :

HON&#39;BLE MR. JUSTICE RANJAN GOGOI

HON&#39;BLE MR. JUSTICE NAVIN SINHA

For parties :

Mr. Satish Kumar, AOR

Ms. Garima Prashad, AOR

Ms. Vandana Sehgal, AOR

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Mr. Abhishek Gautam, AOR

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Mr. K.K. Venugopal, Sr. Adv.

Mr. Navin Chawla, AOR

Mr. Ankur Talwar, Adv.

Mr. A.V. Singh, Adv.

Mr. Gopal Jain, Adv.

Mr. Nishant M., Adv.

Mr. Shafiq Ahmed, Adv.

Mr. Anup Jain, AOR

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Mr. Somiran Sharma, Adv.

Mr. Biju P. Raman, Adv.

Mr. Vishnu Sharma, Adv.

Mr. Ramji Srinivasan, Sr. Adv.

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Mr. Harshvardhan Jha, Adv.

Mrs. Yugandhara Pawar Jha, Adv.

Mr. Adarsh Upadhyay

Mr. Ravindra Kumar, AOR

Mr. Merusagar Samantaray, AOR

Ms. Leenatutja, Adv.

Mr. Piyush Sharma, AOR

Mr. Puneet Taneja, AOR

Mr. Pradeep Kumar Mathur, AOR

Mr. Shadman Ali, Adv.

Mr. Vijay Prakash, Adv.

Mr. Ajay Sharma, Adv.

Mr. Rajat Singh, Adv.

Mr. G.S. Makker, Adv.

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UPON hearing the counsel the Court made the following

O R D E R

Cellular Operators Association of India whose
intervention application has been allowed in Civil Appeal
No.2612 of 2016 shall file a paper book containing various

reports and other relevant and connected documents in one volume(s) for the convenience of the Court so that the hearing the matters can be streamlined and expedited. All the contesting parties will be at liberty to incorporate the documents that such parties consider necessary in the aforesaid convenience volume(s). We make it clear that the documents included in the said convenience volume(s) alone will be considered by the Court at the time of hearing of the present matters.

Having regard to the importance of the matters we direct the Office to list the cases on 11 th

July, 2017 at the top of the list.

We also direct that the particular mobile tower operated by B.S.N.L. in the area mentioned in Writ Petition (Civil) No.387 of 2016 shall be deactivated by the B.S.N.L. within seven days from today.

[VINOD LAKHINA]

COURT MASTER [ASHA SONI]

COURT MASTER

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